

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 60 of 2021

IN THE MATTER OF:

Mr. Amit Arora

...Appellant.

Versus

Tourism Finance Corporation of India & Anr.

...Respondents.

Present:

**For Appellant: Mr. Eshna Kumar and Mr. Aditya Maheshwari,
Advocates.**

**For Respondent: Mr. Ashwani Kumar Mata, Sr. Advocate with
Mr. Nitin Dahiya, Advocates for R-1.
Mr. Abhirup Dasgupta and Mr. Ishaan Duggal,
Advocates for R-2.**

**ORDER
(Virtual Mode)**

05.03.2021 Learned Counsel for the Appellant seeks time to file Rejoinder. Rejoinder may be filed within two weeks. Parties may file brief 'Written-Submissions' not more than three pages and 'Copies of Judgments' on which, they want to refer and rely on, within two weeks, separately.

List the Appeal 'For Admission (After Notice)' Hearing on **16th April, 2021.**

**[Justice A.I.S. Cheema]
Member (Judicial)**

**[Dr. Alok Srivastava]
Member (Technical)**

Basant B./kam